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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, N.DELHI.

C.A. No. 2104/94

New Delhi, this the 31st October, 1994.

HON'BLE SHRI J.P.SHARMA, MEMBER (J).

HON'BLE SHRI B.K.SINGH, MEMBER (H)

LalaRam s/o Shri Lakhmi Singh
R/O A-8, Mahipalpur Extension,
New Gurgaon Road, New Delhi- 110037.

Working as J.T.O. (JE-2324)
Office of A.E.(Jn. Cxl.Mtce.)
Kidwai Bhawan, New Delhi- 110 050.

....Applicant.

by Advocate: Shri D.S.Chaudhary.

Versus

1. Union of India,
through the Secretary-cum-Chairman,
Telecommunications Commission,
Ministry of Communications,
Sanchar Bhawan, 20, Asoka Road,
New Delhi - 110 001.

2. Mahanagar Telephone Nigam Limited,
through its Chief General Manager,
Khursnid Lal Bhawan, Janpath,
New Delhi - 110 050.

....Respondents

By Advocate:-None.

ORDER (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The applicant filed this application against
the action of the respondent in not accepting the
applicant's request/claim for voluntary retirement

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with pensionary benefits and other consequential benefits. The relief claimed by the applicant in this application is that the transfer order dated 23.9.1994 be cancelled and the respondent be directed to accept the applicant's ^{request} recommendation/claim for voluntary retirement w.e.f. 26.9.1994 with pensionary benefits and other consequential benefits. The applicant has also prayed for the grant of interim relief that respondent be directed to release the G.P.F., gratuity, leave encashment, etc. to the applicant.

2. After making statement for certain time, the learned counsel for the applicant shri D.S.Chaudhary wants to withdraw this application. The application is, therefore, is dismissed as withdrawn.

B
(B.K.SINGH)
M(A)

for me
(J.P.SHARMA)
M(J)